

Q quadruplicate : चौहरा ; चार प्रतियां
qualification : 1. a quality, accomplishment, etc. which qualifies or fits a person for some office or function [s. 20(3), Representation of the People Act, 1950] अर्हता ; 2. something that qualifies or restricts [1st sch., app. C, form No. 11, C.P.C.] विशेषक ; 3. [s. 12(2), Extradition Act] विशेषता

qualification certificate : अर्हता प्रमाणपत्र

qualification, essential : आवश्यक अर्हता

qualification for membership of Parliament : [art. 84, margin, Const.] संसद् की सदस्यता के लिए अर्हता

qualification for membership of State Legislature : [art. 173, margin, Const.] राज्य के विधान-मंडल की सदस्यता के लिए अर्हता

qualification shares : [ss. 49(2) and 266(1)(b)(i), Companies Act] अर्हतादायी अंश (शेयर)

qualifications for appointment as Governor : [art. 157, margin, Const.] राज्यपाल नियुक्त होने के लिए अर्हताएं

qualifications for election as President : [art. 58, margin, Const.] राष्ट्रपति निर्वाचित होने के लिए अर्हताएं

qualified : endowed with qualities or possessed of accomplishments, which fit one for certain end, office or function [s. 174(3), Cr. P.C.] अर्हित

qualified candidate : अर्हित अभ्यर्थी

qualified for election : [art. 58(1)(c), Const.] निर्वाचित होने के लिए अर्हित

qualified for naturalisation : [s. 6(1), Citizenship Act] देशीयकरण के लिए अर्हित

qualified for re-appointment : [s. 224(2)(a), Companies Act] पुनर्नियुक्ति के लिए अर्हित

qualified medical man : [s. 174(3), Cr. P.C.] अर्हित चिकित्सक

qualified medical practitioner : [s. 2(1)(i), Workmen's Compensation Act] अर्हित चिकित्सा व्यवसायी

qualified or conditional : [s. 12(1), expln., Contempt of Courts Act] सापेक्ष अथवा शर्त

qualified persons, eminently : उत्कृष्ट रूप से अर्हित व्यक्ति

qualified privilege : it protects defendant from liability only if he uttered defamatory statements without actual malice सापेक्ष विशेषाधिकार

qualified support : सीमित आधार ; सापेक्ष आधार

qualified to be appointed a judge : [art. 76(1), Const.] न्यायाधीश नियुक्त होने के लिए अर्हित

qualify : 1. to give the required qualities to; to fit especially for an office or privilege [s. 28(i), Inland Vessels Act] अर्हित करना ; 2. to become legally capable अर्हित होना ; 3. to limit or modify the meaning of [s. 3(4), Capital Issues (Control) Act] विशेषित करना ; सीमित करना ; 4. to modify by attachment of condition सापेक्ष करना

qualifying an order : [s. 79(2)(a), Presidency-towns Insolvency Act] आदेश विशेषित करना

qualifying clause : विशेषक खंड

qualifying company : [s. 115V(g), Income-tax Act] अर्हक कंपनी

qualifying date : [ss. 14(b) and 19(a), Representation of the People Act, 1950] अर्हता की तारीख

qualifying examination : अर्हता परीक्षा ; अर्हकारी परीक्षा

qualifying marks : अर्हक अंक

qualifying premium : [s. 80E(i), Income-tax Act] अर्हक प्रीमियम

qualifying service : [s. 6(c), Former Secretary of State Service Officers (Conditions of Service) Act] अर्हता सेवा ; अर्हक सेवा

qualifying ship : [s. 115V(h), Income-tax Act] अर्हक पोत

qualifying word : [s. 3(1)(a), Cr. P.C.] विशेषक शब्द

qualitative : [long title, All India Council for Technical Education Act] गुणात्मक

quality : 1. the degree of excellence [s. 38, ill., Indian Contract Act and s. 2(1)(c), Trade and Merchandise Marks Act] क्वालिटी ; 2. the social status; rank हैसियत ; 3. a mental or moral attribute; trait or characteristic [s. 15(b), prov., Specific Relief Act] गुण

quality certificate : क्वालिटी प्रमाणपत्र

Quality Control Officer : क्वालिटी नियंत्रण अधिकारी

quality marking officer : क्वालिटी चिह्नांकन अधिकारी

quality of goods : [s. 2(12), Sale of Goods Act] माल की क्वालिटी

quality, personal : [s. 15(b), prov., Specific Relief Act] वैयक्तिक गुण

quantitative : [long title, All India Council for Technical Education Act] परिमाणात्मक

quantity : total amount, size or magnitude [s. 37, Sale of Goods Act] परिमाण

quantity accounts : परिमाण लेखे

quantum : quantity; a certain amount [s. 14, Seamen's Provident Fund Act] मात्रा

quantum of goods cleared : [s. 280ZD(1), Income-tax Act] निकासी किए गए माल की मात्रा

quarantine : the fact or practice of isolating or being isolated as a precaution against the spread of any infectious disease; the period of such isolation, also the place where such isolated persons are detained [s. 271, I.P.C.] करंतीन

quarantine leave : करंतीन छुट्टी

quarantine restriction : [sch., art. IV, 2(h), Indian Carriage of Goods by Sea Act] करंतीन निर्बंधन

quarried : [s. 6(1)(h)(i), Oilfields (Regulation and Development) Act] खदानित

quarry : 1. an excavation or system of excavations for the purpose of, or in connection with getting of minerals (whether in their natural stage or in solution or suspension) or products of minerals being neither a mine nor merely a well or borehole or a well and borehole combined [s. 2(b)(iv), Coal Mines Provident Fund and Miscellaneous Provisions Act and s. 108(a), T.P. Act] खदान ; 2. [s. 26(g), Indian Forest Act] खुदाई करना

quarrying : [s. 2(1)(ii), Mines Act] खदान क्रिया

quarryman : खदानकार

quarter : 1. fourth part of the year [s. 64(4), expln., Factories Act] तिमाही ; त्रैमासिक; [s. 2(m), Emergency Risks (Undertakings) Act] त्रिमास ; 2. fourth part चौथाई ; 3. a living accommodation आवास गृह ; क्वार्टर

quarter average pay : चौथाई औसत वेतन

Quarter Master : क्वार्टर मास्टर

Quarter Master General : क्वार्टर मास्टर जनरल

quartered in naval barracks : [s. 93(3)(d), Navy Act] नौसैनिक बैरकों में आवासित

quarterly instalment : [s. 280, Income-tax Act] त्रैमासिक किस्त ; तिमाही किस्त

quarterly report : त्रैमासिक रिपोर्ट ; तिमाही रिपोर्ट

quarterly trade accounts : त्रैमासिक व्यापार लेखे

quarters, in certain : कुछ हलकों में

quartz : [sch. VII, pt. B, item. 1, Income-tax Act] स्फटिक

quash : to annul; to make null and void; to throw out as invalid; to put an end to a legal proceeding अभिखंडित करना ; मंसूख करना

quashing the commitment : annulling the order of sending for trial before a court of sessions of a person charged before the examining magistrate with offences triable by a court of sessions सुपुर्दगी का अभिखंडन; सुपुर्दगी मंजू करना

quasi-commercial basis : अर्ध-वाणिज्यिक आधार

quasi-commercial undertaking : अर्ध-वाणिज्यिक उपक्रम

quasi-easements : the term applies to those easements which not being easements of absolute necessity come into existence for the first time by presumed grant or operation of law on a severance of two or more tenements formerly united in the sole or joint possession or ownership of one or more persons सुखाचार के सदृश अधिकार; सुविधाधिकार के सदृश अधिकार

quasi-judicial : sharing the qualities of and approximating to what is judicial; essentially judicial in character but not within the judicial power or function nor belonging to the judiciary as constitutionally defined [s. 128(2)(i), C.P.C.] न्यायिककल्प

quasi-judicial act : [s. 33, Presidency Small Cause Courts Act] न्यायिककल्प कार्य

quasi-judicial function : न्यायिककल्प कृत्य

quasi-marital : partaking of the nature of marital in some respects but not amounting to marital itself [s. 372, expln. 2, I.P.C.] विवाह-सदृश

quasi-marital relation : [s. 372, I.P.C.] विवाह-सदृश संबंध

quasi-partner : भागीदारवत्

quasi-permanency : having some resemblance to being permanent स्थायिवत्ता; अर्धस्थायित्व

quasi-permanent : स्थायीवत्

quay : an artificial bank or landing place built; stone or other solid material, lying along or projecting into navigable water for convenience of loading and unloading vessels [s. 5(1)(a), Indian Dock Labourers Act] घट्टी

queen : female monarch of England when used in law [s. 58(3), Indian Partnership Act] क्वीन

question : the interrogative statement on some point to be investigated or discussed [s. 150, Indian Evidence Act] प्रश्न; [s. 2(f), Unlawful Activities (Prevention) Act] आक्षेप करना

question arises : [art. 103(1), Const.] प्रश्न उठता है

question branch : प्रश्न शाखा

question hour : प्रश्न अवधि; प्रश्न काल

question, in : in dispute; at issue [s. 13(3), Press Council Act] प्रश्नगत

question in dispute : a point on which the parties are at issue [s. 32(6), Indian Evidence Act] विवादग्रस्त प्रश्न

question in issue : question in dispute विवाद प्रश्न

question, matters in : [Or. 11, r. 1, C.P.C.] प्रश्नगत विषय; [Or. 11, r. 2, C.P.C.] प्रश्नगत बातें

question of difficulty or importance : [s. 69A(10), T.P. Act] कठिनाईपूर्ण या महत्वपूर्ण प्रश्न

question of fact : [s. 298(2), Cr. P.C.] तथ्य का प्रश्न

question of law : [s. 256(1), Income-tax Act] विधि का प्रश्न

question of law of unusual difficulty : [s. 407(1)(b), Cr. P.C.] असाधारणतः कठिन विधि-प्रश्न; असाधारण कठिनाई का विधि प्रश्न

question of law or fact : [art. 143(1), Const.] विधि या तथ्य का प्रश्न

question of law or usage : [s. 69, Presidency Small Cause Courts Act] विधि का प्रश्न या प्रथा; विधि या प्रथा का प्रश्न

question of mixed law and fact : विधि और तथ्य मिश्रित प्रश्न

question of policy : [s. 6(3), Industrial Finance Corporation Act] नीति का प्रश्न

question of priority : [Or. 21, r. 52, prov., C.P.C.] पूर्विक्ता का प्रश्न

question of procedure : [2nd sch., ch. III, item 29(2), Carriage by Air Act] प्रक्रिया संबंधी प्रश्न

question of title : [1st sch., Provincial Insolvency Act] हक का प्रश्न; हक के बारे में प्रश्न

question paper setter : प्रश्नपत्र बनाने वाला

question, to : [s. 13(3), Press Council Act] प्रश्नगत करना

questionnaire : प्रश्नावली; प्रश्नमाला

quick unborn child : urborn but moving foetus [s. 316, I.P.C.] सजीव अजात शिशु

quick with child : in the state of pregnancy at which the motion of the foetus is felt [s. 312, I.P.C.] स्पन्दनगर्भा

quiet and peaceable possession : possession that is free from external disturbance and free from strife [1st sch., app. D, form No. 3A(2)(ii), C.P.C.] निर्बाध और शांतिपूर्ण कब्जा

quinquennial groups : groups lasting five years पंचवर्षीय वर्ग

quit : to depart from or out of [s. 26(2), Beedi and Cigar Workers (Conditions of Employment) Act] छोड़ देना; त्याग देना

quit employment : [s. 79(11), Factories Act] नियोजन छोड़ना

quit guard : [s. 6(k), Assam Rifles Act] गारद का त्याग करना

quorum : the number of the members of an organised body of persons (as a legislative body or board of directors) that when duly assembled is legally competent to transact business in the absence of other members [s. 17(2), Industrial Finance Corporation Act and art. 100(3), Const.] गणपूर्ति (कोरम)

quorum for meetings : [sch., item 14, University of Hyderabad Act] अधिवेशन के लिए गणपूर्ति; बैठक के लिए गणपूर्ति

quorum is not present : [s. 174(3), Companies Act] गणपूर्ति (कोरम) नहीं हुई है

quota : proportional share, a part assigned, regulated quantity of goods allowed by Government to be manufactured, exported, imported etc. कोटा

quotation : [sch. VI, pt. III, item 8, Companies Act] कुटेशन; कोटेशन

quote : [s. 46(1), Indian Railways Act and s. 108(1B)(a), Companies Act] उल्कथित करना; कोटेशन देना; कुटेशन देना; कोट करना

quote a new station to station rate : [s. 46(1), Indian Railways Act] स्टेशन से स्टेशन तक का नया रेट उल्कथित करना

quote rate : [s. 60, Indian Railways Act] रेट उल्कथित करना

quotient : [art. 55(2)(a), Const.] भागफल; लब्धि

quoting reference : निर्देश देते हुए

quo warranto (writ of) : an order by which any person, who occupies or usurps an independent substantive public office or franchise or liberty, is asked to show by what right he claims it [art. 32(2), Const.] अधिकार-पृच्छा (रिट); क्वो वारंटो (रिट)

quotient : भागफल